

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF “AUTONEEDS (INDIA) PRIVATE LIMITED”

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AUTONEEDS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/05/1992
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1992PTC048706
5.	Address of the registered office and principal office (if any) of corporate debtor	E-1/4, Pandav Nagar, Opp. Mother Dairy, Hero Honda Showroom, Patparganj, Delhi-110092
6.	Insolvency commencement date in respect of corporate debtor	14/05/2024 [‘Copy of order received on 16.05.2024’]
7.	Estimated date of closure of insolvency resolution process	10/11/2024
8.	Name and registration number of the Insolvency Professional Acting as Interim Resolution Professional	Ms. Rashmi Mintri IBBI/IPA-001/IP-P00708/2017-2018/11185
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034. Email: ca.rashmimintri@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034. Email: cirp.anipl2024@gmail.com
11.	Last date for submission of claims	03/06/2024 [‘14 days from the date of Public Announcement’]
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Copy of the above Forms can be downloaded from the weblink: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

- I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Autoneeds (India) Private Limited** on 14.05.2024 [‘Copy of order received on 16.05.2024’].
- II. The creditors of **M/s. Autoneeds (India) Private Limited**, are hereby called upon to submit their claims with proof on or before 03.06.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.
- III. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


Rashmi Mintri
Insolvency Professional
IBBI Reg. IBBI/IPA-001/IP-P00708/2017-2018/11185
Add: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034
Email: ca.rashmimintri@gmail.com Ph. No.: 81-97111-73846

- IV. The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employee); Form C - Financial Creditor; Form CA - Financial Creditors in a class; Form D- Workmen/Employee; Form E - Authorized Representative of Workmen/Employee; and Form F Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/en/home/downloads>.
- V. Submission of false or misleading proofs of claim shall attract penalties.


Rashmi Mintri
Insolvency Professional
IBBI Reg. IBBI/PA-001/IP-P00708/2017-2018/11185
Add: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034
Email: ca.rashminintri@gmail.com Ph. No.: 81-97111-73846

Date: 21.05.2024
Place: New Delhi

Ms. Rashmi Mintri
(Interim Resolution Professional)
IBBI/PA-001/IP-P00708/2017-2018/11185

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